

IN THE CENTRAL ADMINISTRATIVE TRIAL TRIBUNAL
AHMEDABAD BENCH

(S)

O.A. No. 622 of 1987
~~EX-XXX~~

DATE OF DECISION 15.06.1992.

Shri Narayan Motian, and 28 ors. Petitioner

Shri V.V.Shah Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri B.R.Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice D.L.Mehta : Vice Chairman

The Hon'ble Mr. B.B.Mahajan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *Y*

1. Narayan Motian, Mate
2. Puriasamy Angamuthu
3. Shrikundan Marimuthu
4. Smt. Anjalai Periaswamy
5. Munpan Mardai
6. Armugam Mutusamy
7. Kaliyaperumal Chellamuthu
8. Vardharaj Rangasamy
9. Ramlingam Manikam
10. Kuodial Samban
11. Rajbal Hadgappan
12. Tanpai Pavda
13. Chinamal Priyaswamy
14. Anjalai Armugam
15. Palai Sampan
16. Sardamal Vangdash
17. Chinaplain Munian
18. Amardam Ammavasi
19. Subramaniyam Iyakan
20. Ratnam Chinnappan, Mate
21. Chinnappan Arokiyam
22. Chinnaswamy Ramaswamy
23. Chillaamuthu K.
24. Pavadai Aiyakan
25. Pereyanayagam Sabasten, F. B.
26. Jabamali Antone, F. B.
27. Mangai Pereyaswamy, F. B.
28. Saliyamma Marutamuthu, F. B.
29. Samyyamma Nadisan, F. B.

C/o. P.W.I., Western Railway,
Hindaun City - 322230

30. Masilamani Andony
31. Mairi Savarimuthu, F. B.

C/o. P.W.I., Western Railway,
Maonda, Dist. : Sikar.

...Applicants.

(Advocate : Mr. Y. V. Shah)

Versus

1. Union of India,
through the General Manager,
Western Rly.,
Churchgate,
BOMBAY - 400 020

2. Chief Engineer (C)
Western Railway,
2nd floor, Station bldg.,
AHMEDABAD - 2.

3. Mr. Thakker or his
successor in the office,
Executive Engineer (C),
Western Railway,
RAJKOT.

4. Permanent Way Inspector,
Open Line, Western Rly.,
HINDAUN CITY - 322230.

5. Permanent Way Inspector,
Western Rly.,
MAONDA, Dist. : Sikar.

⑩
...Respondents.

(Advocate : Mr. B. R. Kyada)

O R A L J U D G M E N T

O.A. NO. 622 OF 1987

Date : 15/06/92

Per : Hon'ble Mr. B. B. Mahajan : Member (A)

In this application under Section 19 of the Administrative Tribunals Act, 1985, Mr. Narayan Mohan and 30 others, casual labourers have sought direction from the Tribunal to the respondents for granting them seniority and benefit of absorption in their parent department from the date of their initial recruitment, in Rajkot. We have heard the counsel for the parties. The learned counsel for the respondents has no objection to the names of the applicants being considered for regularisation as class-IV employees in the parent division, according to their seniority in their division. He has, however, pointed out that parent division of some of the applicants was Bhavnagar division and of some others was Rajkot division. The application is accordingly allowed and the respondents are directed to consider the names of the applicants for regularisation as class IV employees in the Rajkot or Bhavnagar division, whichever may be their original Division of *recruitment*, in order of the seniority in that division, in accordance